## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 184/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.02.2018</u>

Name of the Company:

Tata Capital Financial Service Ltd.

V/s.

Doshion Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. Himanohn Desin delvacete

Dexes and

2. ARPIT SINGHUI

ADVOCATE

DEBTOR

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/Petitioner. Learned Advocate Mr. Arpit Singhvi i/b Learned Advocate Mr. Sharvil Majmudar present for Respondent.

Petitioner counsel not filed resolution.

Respondent counsel requested time.

List the matter on 20.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL